

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 375 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE COMPANY: M/s Vedanta Limited Vs. M/s Sequal Alloys and Wires Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

Present: Mr. Anup Kumar, IRP

ORDER

A communication has been received from the IBBI proposing the name of Mr. Anup Kumar, who is present in court as the IRP. He is accordingly being confirmed by this Bench as the IRP and is directed to take immediate steps as required under the Code. Details of the IRP are as under:-

Mr. Anup Kumar
Regn.NO. (IBBI/IPA-002/IP-N00333/2017-18/10911)
734, Lawyers Chamber,
Block, Western Wing,
Tis Hazari Court, Delhi-110054.
Email: sachanlawanalyst@gmail.com
Mobile No. 9811622913

(Lekhraj Singh)



Copy of the order be communicated to both the parties. The IRP prays for a copy of the Petition. Let the Operational Creditor supply him with the same.

To come up on 11th January, 2018 for filing the minutes of the COC and the IRP's Report.



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(S. K. Mohapatra)
Member (T)



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(Ina Malhotra)
Member (J)